

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)..... CRLMP No(s).
11387/2014

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

CRLMP No. 11387/2014(with exemption from surrendering and office
report)

Date : 14/07/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
[IN CHAMBER]

For Petitioner(s)

Mr. V. N. Raghupathy ,Adv.(NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The prayer for exemption from surrendering is
rejected.

However, the petitioner is granted four weeks' time
to surrender and file proof thereof.

After the surrender certificate is filed, the
Registry is directed to place the matter before the
appropriate Bench immediately.

(SUMAN WADHWA)
AR-cum-PS

(SUMAN JAIN)
COURT MASTER

Signature Not Verified

Digitally signed by
Suman Wadhwa
Date: 2014.07.15
19:28:12 IST
Reason: